

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 15/AM14
HELD ON 10.07.2013
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. **15/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **10.07.2013** under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. **14/AM14 held on 03.07.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-65	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status:
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NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 0310681659 dated 13.02.2012	RLA F. No. 03/94/040/00949/AM12	Deferred
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Request: **Fixation of adhoc norms for the export product “Extruction Coated Thermal BOPP Film”**

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.05.2013. Comments awaited from D/o C&PC. This was followed by Reminder to D/o C&PC on 02.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-66	COSMO FILMS LTD.	HQ F. No. 01/87/050/00215/AM13/DES-VII	Status: Deferred
NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 0310706302 dated 24.08.2012	RLA F. No. 03/94/040/00368/AM13	

Request: **Enhancement in the quantity of Import Items allowed by Norms Committee in its Meeting No. 32/AM13 held on 08.11.2012.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.03.2013. This was followed by Reminder to D/o C&PC on 02.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-67	SHAILY ENGINEERING PLASTIC LTD.	HQ F. No. 01/87/050/00310/AM06/DES-VII	Status: Deferred
NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 3410013652 dated 16.06.2005	RLA F. No. 34/24/040/00055/AM06	

Request: Amendment in the description of Export Item and Import item.

Decision: A copy of Representation has been forwarded to D/o C&PC on 14.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-68	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00220/AM13/DES-VII	Status: Deferred
NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 0510331901 dated 25.08.2012	RLA F. No. 05/23/040/00152/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 35/AM13 held on 05.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC. Hence, it was decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.

Deferred for three weeks.

Case No. A-69	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00240/AM13/DES-VII	Status: Deferred
NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 0510334564 dated 13.09.2012	RLA F. No. 05/23/040/00190/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 38/AM13

held on 18.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC. Hence, it was decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.

Deferred for three weeks.

Case No. A-70	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/050/00140/AM13/DES-VII	Status: Deferred
NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 0410137246 dated 12.06.2012	RLA F. No. 04/24/040/00031/AM13	

Request: Fixation of adhoc norms for the export products “(i) ADAPTER MACHINED Model No.82-6057 and (ii) ADAPTER MACHINED Model No.82-6058” against Advance Authorization No. 0410137246 dt. 12.06.2012

Decision: A D/L No. 46011/101/2012-PC.II dated 12.04.2013 was issued by D/o C&PC to firm. Technical Representative of D/o C&PC in the Meeting informed that they have received the reply of firm in response to above D/L. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-71	GUJARAT RAFFIA INDUSTRIES LTD.	HQ F. No. 01/87/050/00321/AM11/DES-VII	Status: Approved
NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 0810094040 dated 23.11.2010	RLA F. No. 08/24/040/00156/AM11	

Request: **Amendment in the description of Import Item No. 1.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/153/2006-PC.II dated 08.07.2013, the Committee decided to amend the description of Import Item No.1 to read as **“Polyethylene Unlaminated Fabric 40-130 GSM”**.

Case No. A-72	RAYCHEM RPG PVT. LTD.		Status: Deferred
NC No.: 15/AM14 Dated: 10.07.2013	HQ F. No. 01/87/162/00262/AM09/DES-VII	SEZ F. No. SEEPZ:EOU:12:2006-07:Vol.III	

Request: Re-consideration of quantity of Import Items given by Norms Committee in its Meeting No. 15/AM13 dated 11.07.2012.

Decision: A D/L was issued to the firm on 04.06.2013 with a copy to Development Commissioner and Central Excise asking to submit following information:

- (i) Adhoc norms approved by Development Commissioner for four inputs during the year 2006.
- (ii) Central Excise Data duly certified from 2006 to 2013 for above four inputs.

In response to above D/L, the requisite information has been received from Central Excise on 28.06.2013. The Committee noted that the information from Development Commissioner is still awaited. Hence, it was decided to issue Reminder to firm with a copy to Development Officer asking to submit information mentioned at point (i) above.

Case No. A-73	DYUTI ENTERPRISE PVT. LTD.	HQ F. No. 01/84/050/00467/AM09/DES-VII	Status: Deferred
NC No.: 15/AM14 Dated: 10.07.2013	Adv. Lic. No. 0210124438 dated 18.03.2009	RLA F. No. 02/24/040/00284/AM09	

Request: Enhancement in the wastage allowed by NC in its Meeting No. 20/AM11 held on 18.08.2010.

Decision: A D/L was issued to firm on 03.06.2013. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2013. Comments awaited from D/o C&PC.

Deferred for two weeks

ONLINE CASES

1	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:24.07.2013
	Decision: A D/L No. 46011/71/2012-PC-II, dated 13.03.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 08.07.2013. Comments awaited from D/o C&PC.			

2	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:24.07.2013

Decision: A D/L No. 46011/91/2012-PC.II dated 11.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 02.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.

3	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:24.07.2013
	Decision: A D/L No. 46011/21/2013-PC-II, dated 04.04.2013 was issued by D/o of C&PC to firm. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 08.07.2013. Comments awaited from D/o C&PC.			

4	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:07.08.2013
	Decision: A D/L No. 46011/3/2013-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

5	Case No.:6/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00430/AM13/	RLA File :03/95/040/00634/AM13/	Lic.No/Date:0310721017 16.01.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/103/2009-PC-II, dated 03.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.07.2013. Comments awaited from D/o C&PC.			

6	Case No.:19/50/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00443/AM13/	RLA File :03/94/040/00870/AM13/	Lic.No/Date:0310721100 17.01.2013	Defer Date:24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013 and 03.06.2013. Comments awaited from D/o C&PC.			

7	Case No.:20/50/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00444/AM13/	RLA File :03/94/040/00879/AM13/	Lic.No/Date:0310722089 28.01.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/35/2008-PC-II, dated 29.04.2013 was issued by D/o of C&PC to firm. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.06.2013. Comments awaited from D/o C&PC.			

8	Case No.:3/47/87-ALC1/2012	Party Name:SYNERGY POLYMERS (INDIA) PVT. LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00415/AM13/	RLA File :04/24/040/00238/AM13/	Lic.No/Date:0410142960 30.01.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/16/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.:17/50/87-ALC1/2012	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Approved
	HQ File :01/87/050/00441/AM13/	RLA File :30/24/040/00050/AM13/	Lic.No/Date:3010091871	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40030000	62/0- RECLAIM RUBBER FROM USED TYRES	1000000.000	K.G	24750000.00	450000.00 US Dollars
				Total	24,750,000.00	450,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40040000	USED SCRAP TYRES WITH OR WITHOUT CUT	1000000.000	K.G	5,500,000.00	100,000.00 US Dollars	30.00	Qty
2	38120000	RECLAIMING AGENT	10500.000	K.G	3,300,000.00	60,000.00 US Dollars	30.00	Qty
3	27109090	RUBBER PROCESSING OIL	50000.000	K.G	1,375,000.00	25,000.00 US Dollars	30.00	Qty
4	38070000	PINE TAR	70000.000	K.G	5,775,000.00	105,000.00 US Dollars	30.00	Qty
5	38061010	GUM ROSIN	40000.000	K.G	2,200,000.00	40,000.00 US Dollars	30.00	Qty
6	27060010	COAL TAR	150000.000	K.G	3,371,720.00	61,304.00 US Dollars	30.00	Qty
				Total	21,521,720.00	391,304.00		

Decision: According to DIPP letter dated 10.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaimed Rubber from Used Tyres	1 kg	1. Used Scrap tyres with minimum one cut in bead wire	900 gram
		2. Reclaiming Agent	10.5 gram

			3. Rubber Processing Oil	30.5 gram
			4. Pine Tar	50 gram
			5. Gum Rosin	25 gram
			6. Coal Tar	75 gram
		Note: The total quantity of imported item “used rubber tyres” shall be subject to NOC from Ministry of Environment & Forests.		

10	Case No.: 18/7/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00030/AM14/	RLA File :05/24/040/00424/AM13/	Lic.No/Date:0510346244 15.02.2013	Defer Date:24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

11	Case No.: 3/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00459/AM13/	RLA File :03/94/040/00251/AM13/	Lic.No/Date:0310724980 20.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/32/2013-PC.II dated 14.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.05.2013 and 02.07.2013 (Final Reminder)giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.: 4/51/87-ALC1/2012	Party Name:GARGI HUTTENES	Meet No/Date:15/87-ALC1/2013	Status: Deferred
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12		ALBERTUS PVT. LTD.,	10.07.2013	
	HQ File :01/87/050/00460/AM13/	RLA File :03/94/040/00258/AM13/	Lic.No/Date:0310724974 20.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/32/2013-PC.II dated 14.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.05.2013 and 02.07.2013 (Final Reminder)giving 15 days time for submission of information. Reply awaited from firm.			

13	Case No.:1/3/87-ALC1/2013	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00004/AM14/	RLA File :03/94/040/00851/AM13/	Lic.No/Date:0310725663 26.02.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/130/2006-PC.II dated 25.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

14	Case No.:31/50/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00455/AM13/	RLA File :05/23/040/00485/AM13/	Lic.No/Date:0510347956 01.03.2013	Defer Date:24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

	Case No.:27/7/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Approved
	HQ File :01/87/050/00039/AM14/	RLA File :09/24/040/00581/AM13/	Lic.No/Date:0910055300 06.03.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39173100	63/0- Reinforced Medical Tubing (made out of Thermo Plastics) (Braided Pebax tubing)	1000.000	Number	1536150.00	28500.00 US Dollars
				Total	1,536,150.00	28,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39173990	Pebax Clear Tubing (Pebax 7233)	1000.000	Number	36,234.00	660.00 US Dollars	10,454.00	Value & Qty
2	39173990	Pebax Tubing Gray (Pebax 7233)	1000.000	Number	329,400.00	6,000.00 US Dollars	95,038.00	Value & Qty
3	39173990	PTFE Tubing (PTFE Extruded Sub-lite-wall Etch)	1000.000	Number	362,340.00	6,600.00 US Dollars	104,542.00	Value & Qty
4	39173990	FEP Heat Shrink	1000.000	Number	296,000.00	5,400.00 US Dollars	85,534.00	Value & Qty
5	73262090	Braided SS wire on celon core	1000.000	Number	307,440.00	5,600.00 US Dollars	88,703.00	Value & Qty
6	39173990	Polyester Shrink Tuning	1000.000	Number	5,490.00	100.00 US Dollars	1,584.00	Value & Qty
				Total	1,336,904.00	24,360.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/45/2013-PC.II dated 08.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reinforced Medical Tubing (Made out of Thermo Plastics) (Braided Pebax Tubing)	1 kg	1. Relevant Pebax Clear Tubing (Pebax 7233)	Net to Net
		2. Relevant Pebax Tubing Gray (Pebax 7233)	Net to Net
		3. Relevant PTFE Tubing (PTFE	Net to Net

		Extruded Sub-lite-Wall Etch)	
		4. Relevant PEP Heat Shrink	Net to Net
		5. Relevant Braided SS wire on celon core	Net to Net
		6. Relevant Polyester Shrink Tuning	Net to Net

16	Case No.: 32/7/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00044/AM14/	RLA File :34/24/040/00300/AM13/	Lic.No/Date:3410036360 11.03.2013	Defer Date:24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

17	Case No.: 26/7/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00038/AM14/	RLA File :09/24/040/00557/AM13/	Lic.No/Date:0910055479 21.03.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/141/2005-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

2	70191100	GLASS FIBER CHOPPED STRANDS	1537.500	K.G	81,032.40	1,770.00 US Dollars	10,015.60	Value & Qty
				Total	300,903.69	5,480.94		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TUNFYL SGF50 Black	1 kg	1. Polyamide-6/Nylon 6 Chips	0.45407 kg
		2. Glass Fiber	0.51250 kg

Case No.:15/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Approved
HQ File :01/87/050/00027/AM14/	RLA File :04/24/040/00278/AM13/	Lic.No/Date:0410144806 08.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081090	63/0- TUNFYL SGF15LEAF BROWN	3000.000	K.G	662970.00	12300.00 US Dollars
				Total	662,970.00	12,300.00

Limiting Factor

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	(Value/Qty/Value & Qty)
1	39081010	NYLON-6 CHIPS	2438.480	K.G	393,584.50	7,169.12 US Dollars	48,647.04	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	461.250	K.G	24,309.72	442.80 US Dollars	3,004.68	Value & Qty
				Total	417,894.22	7,611.92		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TUNFYL SGF15 Leaf Brown	1 kg	1. Polyamide-6/Nylon 6 Chips	0.81282 kg
		2. Glass Fiber	0.15375 kg

Case No.: 17/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Approved
HQ File :01/87/050/00029/AM14/	RLA File :04/24/040/00289/AM13/	Lic.No/Date:0410144807 08.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081090	63/0- TUFNYL SGF50 NATURAL	3000.000	K.G	485100.00	9000.00 US Dollars

					Total	485,100.00	9,000.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081010	NYLON 6 CHIPS	1362.230	K.G	219,871.29	4,004.94 US Dollars	27,176.09	Value & Qty
2	70191100	GLASS FIBER \ CHOPPED STRANDS	1537.500	K.G	81,032.40	1,476.00 US Dollars	10,015.60	Value & Qty
				Total	300,903.69	5,480.94		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TUFNYL SGF50 Natural	1 kg	1. Polyamide-6/Nylon 6 Chips	0.45407 kg
		2. Glass Fiber	0.51250 kg

Case No.: 6/9/87-ALC1/2013	Party Name:GALA BRUSH LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Rejected
HQ File :01/87/050/00051/AM14/	RLA File :03/94/040/00002/AM14/	Lic.No/Date:0310730863 09.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39159042	63/0- Construction Belts duly stitched with/without metal accessories made of Poly Ethyl Phthalate	38.100	M.T	2024000.00	36800.00 US Dollars
				Total	2,024,000.00	36,800.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39159042	Belts of different sizes & widths made of Poly ethyl phthalate	40.000	M.T	1,760,000.00	32,000.00 US Dollars	528,000.00	Value & Qty
				Total	1,760,000.00	32,000.00		

Decision: D/o C&PC vide their OM No. 46011/51/2013-PC.II dated 08.07.2013 has stated that the request of firm was examined by their office and they have recommended to reject the request of firm for fixation of adhoc norms on following grounds:

- (i) It is observed from the above details that ITC (HS) Code of both the export product and import product has been indicated as 39159042 which falls under the category of **Plastic Waste/Scrap**. As per details indicated in the proposal, it is indicated that upon prior import of **factory lot of belting**, belts are to be cut to make of even sizes as factory lot consist of variety of length. Thus sizable wastage of 7% to 8% stands occurred on account of availability of odd size length under factory lot at an economical price. Every piece of belt is to be stitched separately attaching accessories to make construction belt.
- (ii) The proposal involves import of factory lot of belting which is basically factory waste and the item of import and export has been classified under category of Plastic Waste/Scrap under ITC (HS) Code 39159042. The proposal is not very specific and clear. In addition the import of Plastic Waste/Scrap is covered under Restricted Category of Import and is allowed for Import subject to actual user condition and units set up prior on 19.6.1998 as per Public notice No. 392 (PN)/92-9: dated the 1st January, 1997 and Policy Circular No. 20/2002-2007 dated 12.3.2003. In the present case the firm is holding IEM dated 8.2.2007 for the manufacture of plastic cleaning items/brushes/ brooms etc which is not related with the current manufacturing activities in the proposal.
- (iii) In addition the ITC HS code indicated 39159042 pertains to PET bottle waste/scrap, which will not cover Export

& Import products.

The Committee in light of above written comments of D/o C&PC decided to **reject** the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

24	Case No.:22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

25	Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

26	Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:07.08.2013

Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

27	Case No.:7/9/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00052/AM14/	RLA File :03/94/040/00034/AM14/	Lic.No/Date:0310732108 22.04.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/52/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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28	Case No.:4/9/87-ALC1/2013		Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,			Meet No/Date:15/87-ALC1/2013 10.07.2013		Status: Approved	
	HQ File :01/87/050/00049/AM14/		RLA File :24/24/040/00002/AM14/			Lic.No/Date:2410038760 26.04.2013		Defer Date:	
	Application: Request is for adhoc norms for following:								
	Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
	1	39209919	63/0- EVA PLACEMATS [EMBOSSSED/PLAIN/PRINTED/LAMINATED]			654.210	M.T	76072500.00	1408750.00 US Dollars
2	39241090	63/0- EVA PLACEMATS [EMBOSSSED/PLAIN/PRINTED/LAMINATED]			46.730	M.T	5433750.00	100625.00 US Dollars	
						Total	81,506,250.00	1,509,375.00	
	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)

1	39013000	EVA RESIN	750.000	M.T	70,875,000.00	1,312,500.00 US Dollars	0.00	Value & Qty
				Total	70,875,000.00	1,312,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/85/2012-PC.II dated 08.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EVA Placemats (Embossed / Plain / Printed / Laminated)	1 kg	EVA Resin	1.05 kg

29	Case No.: 14/9/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00059/AM14/	RLA File :30/24/040/00004/AM14/	Lic.No/Date:3010093524 30.04.2013	Defer Date:24.07.2013
	Decision: A D/L No. 7/264/2012-TSW dated 11.06.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from firm.			

30	Case No.: 10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.5.2013. Comments awaited from D/o C&PC.			

Case No.:1/15/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:15/87-ALC1/2013 10.07.2013	Status: Withdrawn
HQ File :01/87/050/00106/AM14/	RLA File :08/24/040/00121/AM14/	Lic.No/Date:0810122252 27.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40115000	62/0- SPECIAL NYLON HIGH SPEED BICYCLE TYRES WITH (MIN.7.5%) EPDM	250.000	M.T	25662420.00	475230.00 US Dollars
				Total	25,662,420.00	475,230.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	NATURAL RUBBER	43.075	M.T	6,752,020.00	122,764.00 US Dollars	1,733,800.00	Value & Qty
2	40023900	SYNTHETIC RUBBER (PBR)	12.500	M.T	1,650,000.00	30,000.00 US Dollars	480,816.00	Value & Qty
3	40021990	SYNTHETIC RUBBER (SBR-1502)	15.850	M.T	2,048,640.00	37,248.00 US Dollars	596,981.00	Value & Qty
4	40027000	SYNTHETIC RUBBER (EPDM)	20.000	M.T	2,860,000.00	52,000.00 US Dollars	833,414.00	Value & Qty
5	28030000	CARBON BLACK (N-330, N-550, N-660)	43.375	M.T	2,385,625.00	43,375.00 US Dollars	622,911.00	Value & Qty
6	38123010	RUBBER CHEMICALS (ANTIOXIDENT)	2.475	M.T	299,475.00	5,445.00 US Dollars	78,196.00	Value & Qty
7	38121000	RUBBER CHEMICALS (ACCELARATORS) - THE VALUE OF ITEM AT S.NO. 6 & 7 SHLOULD NOT EXCEED 7% OF FOB VALUE.	2.475	M.T	299,475.00	5,445.00 US Dollars	78,196.00	Value & Qty
8	59021090	NYLON TYRE CORD FABRIC DIPPED (N6-420 D/1, N66-420 D/1, N6-840 D/1, DURASKIN with RFL)	30.000	M.T	6,352,500.00	115,500.00 US Dollars	1,851,141.00	Value & Qty
				Total	22,647,735.00	411,777.00		

Decision: The Committee after going through the Agenda noted that the subject advance authorization has been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 30/87-

ALC1/2011 held on 25.10.2011. Hence, the Committee decided to **withdraw** the case.

Meeting ended with thanks to Chair and all participants.
